

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC ACT
(CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI Vs. Sunny Kalra
S/o Sh. Madan Lal Kalra**

**FIR No.: RC/DST/2017/A/0014 dated 21.06.2017
u/s : 120B r/w 420/465/471 IPC
13(2) r/w 13(1)(d) PC Act 1988
PS : CBI/STF/New Delhi
Distt.: New Delhi**

14.05.2020

Pr. (on screen) : Sh. Bharat Gupta, ld. Counsel for applicant/accused.

Sh. Praneet Sharma, ld.Spl. PP for CBI with IO.

This is an application seeking recall/cancellation of production warrant and issuance of release order from Tihar Jail of the applicant/accused Sunny Kalra.

The application was taken up via CISCO Webex platform, facilitated by official(s) of computer branch of Rouse Avenue District Court.

Heard. Admittedly, despite the order of grant of bail, Bail Bond is yet to be submitted. As per the order of Ld. Special Judge, CBI Sh.Virender Bhatt, production of accused is slated for 16.05.2020.

In view of the aforesaid circumstances, ld. Counsel for applicant/accused now seeks adjournment on application and request for its being posted for tomorrow i.e. 15.05.2020. Not opposed.

Application be kept for consideration on 15.05.2020.

Nirja Bhatia
(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/14.05.2020